

(7)

F. No. 14-23/CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-23/2019

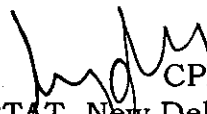
Subject: Information sought under RTI Act, 2005.
Sir/Madam,

Please refer to RTI application of Shri/Smt. Anudeep Kalluru (No. DODEV/R/2019/51105/2 dated 14.05.2019) **received by transfer from U.S. Ad.1C**, in this office on 27.05.2019, under RTI Act 2005, the information received from **Asst. Registrar (Admin.)**, containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 03.06.2019

To,

1. Sh. Anudeep Kalluru
Flat No. 601, 1-11-1996,
Vemakamala Towers, Shyamlal
Buildings, Begumpet Pin-500016

Copy to:

2. Sh. S. Bhowmick,
U.S. to the Govt. of India,
Ad.1C (CESTAT)
Ministry of Finance, Dept. of Revenue,
North Block, New Delhi-110001



31/6/19
ISSUED ON

SIGN. (DEPARTMENTAL)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI



F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II

सीमाशुल्क उत्पाद शुल्क एवं सेवा कर अपीलीय अधिकरण, पश्चिमी खण्ड -२, रामकृष्णपुरम, नई दिल्ली 66

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL

West Block No. 2, R.K. Puram, New Delhi – 66

Dated: 29.05.2019

I.D. No. 14-23/2019

ADMINISTRATION SECTION

Sub: Information sought under Right to Information Act, 2005

With reference to RTI application Ref. No. DODEV/R/2019/51105 dated 14.05.2019 filed by Mr. Anudeep Kallaru received by transfer from Under Secretary Ad. IC letter dated 28.05.2019 in CPIO I.D. No. 14-23/2019 (CESTAT), the information sought by the applicant under RTI Act 2005.

In this regard, the point-wise replies are as under:-

Point 1 - As sought, the mode of selection/recruitment for all the post in r/o this Tribunal is as under:

Posts	Appointing Authority/Mode of selection
Group A	Ministry of Finance
Group B	UPSC/SSC
Group C	SSC

Point 2 - Duration of the recruitment process is dependent upon the time taken by the aforementioned appointing authorities to nominate the successful candidates.

Point 3 - The various positions sanctioned are decided by the Ministry.

Point 4, 6 - Yes. They are filled by the process of direct recruitment by the appointing authorities, promotions, inviting various candidates on ad-hoc on deputations etc. And whenever there is delay in the nomination, the vacancies are outsourced on contract basis with the permission of the Ministry.

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Point 5 - The list of sanctioned, working and vacant posts in the dept as of date are as under:

POSTS	Sanctioned as of now	Working as of now	Vacant as of now
President	1	1	Nil
Member	32	21	11
Registrar	1	1	Nil
Deputy Registrar	10	3	7
Asstt. Registrar	18	8	10
Technical Officer	4	2	2
Accounts Officer	1	1	Nil
Sr. Private Sec.	34	19	15
Court Master	18	11	7
Accountant	1	1	Nil
Lib.Inf.Asst	6	2	4
Care Taker	1	0	2
Head Clerk	27	23	4
Hindi Translator	1	1	Nil
Steno-II	38	21	17
Steno-III	13	10	3
UDC	40	30	10
LDC	50	39	11
SCD	6	4	2
3-Wheeler Drv.	1	1	Nil
MTS*	104	78	26

Point 7 - Yes, due to the vacancies in various cadres, the working load of the available staff increases many folds.


(Mukesh Gupta)
Assistant Registrar (Admn)

To

✓ CPIO/Accounts Officer, CESTAT, New Delhi

(u)

F. No. 14-23/CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-23/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

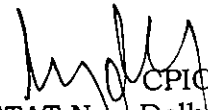
Please refer to RTI application of Shri/Smt. Anudeep Kalluru (No. DODEV/R/2019/51105/2 dated 14.05.2019) **received by transfer from U.S. Ad.1C**, in this office on 27.05.2019, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **14-23/2019(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 11.06.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.


CPIO
CESTAT New Delhi
Date: 27.05.2019

For Compliance to:

1. A.R (Admin.)

Copy to: (For Information)

1. Sh. Anudeep Kalluru
Flat No. 601, 1-11-1996,
Vemakamala Towers, Shyam Lal
Buildings, Begumpet Pin-500016

2. Sh. S. Bhowmick,
U.S. to the Govt. of India,
Ad.1C (CESTAT)
Ministry of Finance, Dept. of Revenue,
North Block, New Delhi-110001

ISSUED ON
M 28/5/19
SECTION DESPATCH
CUSTOMS, EXCISE & SERV OF
APPELLATE TRIBUNAL
NEW DELHI


28/5



(2)

RTI MATTER

F. No. R.20011/81/2019- Ad. 1C(CESTAT)
Government of India
Ministry of Finance
Department of Revenue

New Delhi, ¹¹6 May, 2019

ID - 14-23/2019(CESTAT)

To,

The CPIO
CESTAT, West Block No.2,
R.K. Puram, New Delhi-66

Subject: - Transfer of RTI Application u/s 6(3) of the RTI Act-reg.

Sir,

I am to refer to RTI Application No. DOREV/R/2019/51105/2 dated 14.05.2019 filed by Sh. Anudeep Kalluru, Telangana. The same is transferred under section 6(3) of the RTI Act for providing the requisite information directly to the applicant in terms of the provision of the RTI Act-2005.

Encl: - As above

Your faithfully,

(S. Brownick)

Under Secretary to the Government of India/ CPIO

Tele:23095359

Copy to: Sh. Anudeep Kalluru, Flat No. 601, 1-11-196, Vemakamala Towers, Shyamlal Buildings, Begumpet, Pin: 500016, Telangana – For Information.

Reg
27/5/19



2

RTI REQUEST DETAILS (आरटीआई अनुरोध विवरण)

Registration Number (पंजीकरण संख्या) : DOREV/R/2019/51105/2
Date of Receipt (प्राप्ति की तारीख) : 14/05/2019

Type of Receipt (रसीद का प्रकार) : Online Receipt
Language of Request (अनुरोध की भाषा) : English

Name (नाम) : Anudeep Kalluru
Gender (लिंग) : Male

Address (पता) : Flat No. 601, 1-11-196, Vemakamala Towers, Shyamal Buildings, Begumpet, Pin:500016

State (राज्य) : Telangana
Country (देश) : India

Phone Number (फोन नंबर) : +91-9707170583
Mobile Number (मोबाईल नंबर) : +91-9707170583

Email-ID (ईमेल-आईडी) : anudeep11@gmail.com

Status (स्थिति) (Rural/Urban) : Urban
Education Status : Above Graduate

Is Requester Below Poverty Line ? (क्या आवेदक गरीबी रेखा से नीचे का है?) : No
Citizenship Status (नागरिकता) : Indian

Amount Paid (राशि का भुगतान) : 0 (Received by Department of Revenue) (original recipient)
Mode of Payment (भुगतान का प्रकार) : Payment Gateway

Request Pertains to (अनुरोध निम्नलिखित संबंधित है) : S.Bhomick US(AD.IC)

1 How are various personnel in the department appointed. What is the recruitment process

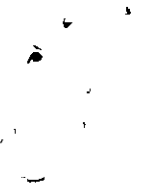
2 How long does the recruitment process take

Information Sought (जानकारी मांगी): 3 On what basis positions are sanctioned in the department

4 Are there vacant positions in the department. If yes, what are the steps and measures taken to fill the vacancies

5 List of sanctioned, working and vacant positions in the

15/5
So/AD.IC
on priority plan
ESTAT (S.N.S)
AAR cell (M.H.O)
CA cell (S.K.K) 8/8 19/5/19





department.

6 What are the steps taken when a position gets vacant due to retirement, death or any other reason

7 What is the impact of vacant positions. Does the department suffer due to vacancies

1 How are various personnel in the department appointed. What is the recruitment process

2 How long does the recruitment process take

3 On what basis positions are sanctioned in the department

**Original RTI Text (मूल
आरटीआई पाठ):**

4 Are there vacant positions in the department. If yes, what are the steps and measures taken to fill the vacancies

5 List of sanctioned, working and vacant positions in the department.

6 What are the steps taken when a position gets vacant due to retirement, death or any other reason

7 What is the impact of vacant positions. Does the department suffer due to vacancies

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